

Court No. - 10

Case :- MATTERS UNDER ARTICLE 227 No. - 7330 of 2021

Petitioner :- M/S Chopra Fabricators And Manufacturers Private Limited

Respondent :- Bharat Pumps And Compressors Limited And Another

Counsel for Petitioner :- Raghav Nayar, Kalpana Sinha

Hon'ble Abdul Moin, J.

Heard learned counsel for the petitioner.

No notice be issued to private respondents taking into consideration the nature of order proposed to be passed.

By means of the present petition, the petitioner has prayed for a direction to the court of Additional Judge Small Causes / Civil Judge (Senior Division), Allahabad to expeditiously decide the Execution Case No. 06 of 2003 in re: Chopra Fabricators vs Kashinath pending since 2003.

The Court is not inclined to issue directions in a matter such as the present merely because a party has moved this Court under Article 227 of the Constitution to direct the concerned Court to decide the pending suit overriding several cases which are equally pressing and are pending, by granting priority to a particular case. The fact that a particular case requires urgent disposal is to be considered by the concerned Court itself.

Accordingly, the petition is **disposed of** permitting the petitioner to move an application before the concerned Court pointing out the grounds of urgency. In the event, the petitioner does so, the concerned Court may consider whether the case should be expedited having regard to the urgency of the case.

There shall be no order as to costs.

Order Date :- 10.12.2021

J. K. Dinkar